

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3130
ANSWERED ON:15.03.2011
ARM LICENCES
Argal Shri Ashok

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether consequent to the 69th Amendment to the Constitution and under certain provisions of the Arms Rules,1962 the competent authority for hearing and deciding appeals in matter of arms licences in the NCT of Delhi has changed;
- (b) if so, the details thereof;
- (c) whether the Union Government has granted powers to the Government of the NCT of Delhi (GNCT) to convert arms licences to all India validity;
- (d) if so, the details thereof;
- (e) whether any deviation from the said procedure has been noted and appropriate recommendation/approval have not been sought from the GNCT for converting the validity of arms licence to all India licences; and
- (f) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam.

(b): The question does not arise.

(c) & (d): The power to grant all India level validity to Non-Prohibited Bore arms licences has been delegated to State Governments and UT Administrations since 1990. However, by virtue of the latest instructions issued in 2010, State Governments have been authorized to allow area validity maximum upto three adjoining States, in case of Non-Prohibited Bore (NPB) arms licences and also to consider all India validity requests at State level for (i) sitting Union Ministers / MPs, (ii) personnel of Military, Para-Military,(iii) officers of All India Services, (iv) officers with liability to serve anywhere in India, and (v) sports persons. Requests from above categories of applicants may be approved at the level of Secretary (Home) of the State concerned. In the case of applicants not covered by the above categories, the State Government shall seek prior concurrence of MHA with full justification in deserving cases.

(e): No, Madam.

(f): The question does not arise.